



**Central Administrative Tribunal
Jammu Bench, Jammu**

**TA No. 8640/2020
SWP No. 2805/2019**

This the 15th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Tahira Akhter (Aged 54 years),
W/o Tasaduk Hussain,
R/o Babapora Magam District Budgam.

...Applicant

(By Advocate: None)

VERSUS

1. State through Commissioner Secretary to Govt. Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director School Education, Kashmir.
3. Chief Education Officer, Budgam.
4. Zonal Education Officer, Magam Budgam.

...Respondents

(Mr. Amit Gupta, Additional Advocate General)

ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

The applicant states that she was engaged as Contingent Paid Worker (CPW) in the Girls Middle School, Babapora Magam @ Rs. 200/- per month, through order dated 04.10.2000. Her grievance is that the respondents are



not paying the wages for the past several months and though there is a provision for regularization of service of contingent employees, the benefit is not being extended to her. With this background, she filed SWP No. 2805/2019 before the Hon'ble High Court of Jammu and Kashmir, claiming relief in the form of a direction to the respondents to release the arrears and to regularize her services. An interim order was passed on 11.09.2019, directing that the applicant shall not be disturbed and that she shall be paid the legitimate earned wages for the services rendered by her.

2. The respondents filed a detailed counter affidavit. They admit that the applicant was engaged as CPW in the Middle School. However, it is stated that the Head Master of the School reported that the applicant is not performing the duties since August, 2017 and that she is not eligible either to draw wages or for regularization.

3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu and Kashmir and renumbered as TA No. 8640/2020.

4. Today, there is no representation for the applicant and we heard Mr. Amit Gupta, learned Additional Advocate General and perused the records.



5. The respondents do not dispute the fact that the applicant was engaged as CPW in the Girls Middle School in the year 2000. However, it is stated that the applicant is not attending duties at all since August, 2017. The interim order passed by the Hon'ble High Court could have some help to her, if only she was working at the relevant point of time. Under these circumstances, we cannot grant any relief to the applicant.

6. The TA is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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